

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22.

IA-3582/2024 in C.P.(IB)/3591(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 12.07.2024

NAME OF THE PARTIES:

Shilpa Interiors

Vs

Wadhawan Holding Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant present.
2. Registry is directed to issue Court Notice to the Respondent(s) and place on record the copy of the Notice a/w tracking report on the next date of hearing. The Respondent(s) is directed to file reply within two weeks with a copy served upon the Applicant well in advance of the next date of hearing.
3. List this matter on 20.08.2024.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)